

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2471
TO BE ANSWERED ON 01.08.2016**

U-WIN CARDS TO WORKERS

2471. SHRIMATI MAUSAM NOOR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has issued Unorganised Workers' Identification Number (UWIN) cards to workers of all sectors in the country;**
- (b) if so, the details thereof along with the benefits available for the workers of unorganised sector by the provisioning of such cards;**
- (c) whether the Government has identified the workers eligible for receipt of such cards by ascertaining various vocations and professions in the unorganised sector and this identification of sectors was undertaken by considering various vocations and by scientifically assessing their societal and economical significance;**
- (d) if so, the details thereof along with the parameters employed in assessing such vocations; and**
- (e) whether benefits to workers in unorganised sector are reportedly denied if they travel from one State to another in search of work and if so, the reaction of the Government thereto?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): Ministry of Labour and Employment is implementing the Unorganised Workers' Social Security Act, 2008, which provides legislative framework for identification of unorganized workers and designing social security schemes covering death and disability, health and maternity and old-age protection to unorganized workers. The Government had proposed for creation of a smart card (UWIN) based platform for delivery of various social security services for the Unorganised Workers through a unified Social Security Platform.

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Recently, the Ministry has withheld the work related to issuance of U-WIN Smart cards, as the Union Government is exploring to prepare a Aadhaar linked I.T. platform for delivery of various public services without the issuance of U-WIN Smart Card. The Department of Electronics and Information Technology (Deity) have been asked to develop a new policy for delivery of various Social Security Schemes using Aadhaar, Jan Dhan Policy account and using the existing platforms.

(e): The Inter State Migrant Workmen (Regulation of Employment and Condition of Service) Act, 1979 regulates the condition of service of Inter State Migrant Workers. Officers of CIRM are regularly conducting inspections under this act and whenever the benefits are denied to these workers cases are filed against the defaulter in the court of law. The details of inspections conducted and prosecution launched during the last three years is enclosed as Annexure 'A'.

ISMW (RE&ES) Act, 1979

Sl. No.	Particulars	2013-14	2014-15	2015-16
1	No. of Inspections Conducted	286	78	173
2	No. of Irregularities detected	1807	1038	2744
3	Irregularities Rectified	3074	1734	2240
4	No. of Prosecutions Launched	109	49	61
5	No. of Convictions	50	35	44
